

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No. 7
CP (IB) No. 159/Chd/Hry/2020**

**Under Section 7 of the Insolvency
and Bankruptcy Code, 2016**

In the matter of:-

PPG Asian Paints Private Limited ...Petitioner-Financial Creditor

Vs.

SidhiVinayak Vehicles
Private Limited ...Respondent-Corporate Debtor

Present through Video Conferencing:

Mr. Piyush Singh, Advocate for the petitioner-financial creditor.
Respondent-corporate debtor proceeded *ex parte* vide order
dated 17.03.2022.

Written submissions on behalf of petitioner-financial creditor has
been filed vide Diary No. 00267/3 dated 21.10.2022. The same is taken on
record.

2. Learned counsel for petitioner is directed to file the latest AFA
depicting the valid date of the proposed IRP and also to file the amended memo
of parties showing from whom the petition is being filed on behalf of the financial
creditor and against whom it is filed.

3. Heard. Orders reserved.

Sd/-
(Subrata Kumar Dash)
Member (Technical)

Sd/-
(Harnam Singh Thakur)
Member (Judicial)

November 16, 2022

YP